

will not take their sugarcane. They are going to close down the mill. My request is that if Sugarcane was not to be taken, then they should have told the farmers one year back that they are going to close down this mill. People would have sown paddy, wheat and other foodgrains in place of sugarcane. Sugarcane worth Rs. 5 crores is standing in the field today. From here, the Government says that it will not run the mill in December month. There is Kanpur Sugar works in Saran district and comes under the Textiles Ministry of the Government of India. Apart from this, there is no sugar mill in the vicinity of 200 kilometers. Mr. Deputy Speaker, Sir, I also want to say that there is already an areas amounting Rs. four crores. What will happen to that Suroarcane worth Rs. five crores Bihar is ruled by Janta Dal Government.

MR. DEPUTY SPEAKER : Rudyjee, listen for one minute. I allowed you because you mentioned about farmers, but your subject was something different. You have written about private insurance

SHRI RAJIV PRATAP RUDY : You are sitting on this chair, that is why I said so.

MR. DEPUTY SPEAKER : That is why I have allowed this.

SHRI RAJIV PRATAP RUDY : You kindly tell the Government to do something in this regard.

MR. DEPUTY SPEAKER : This was not your subject, despite that I allowed you, now you sit down.

PROF. AJIT KUMAR MEHTA (Samastipur) : Mr. Deputy Speaker, Sir, through you, I want to bring a matter to the notice of this House which is about the need to pay our heed to the backward classes. 27 percent reservation have been made for the backward classes in the central services. But when I.A.S. examination results were out for 1994, 707 candidates were selected for the 707 posts. Out of them, 204 belonged to the backward classes. Out of than 31 competed in the general quota. Therefore they were elevated 173 were left out, but all could not be accommodated in the Government services. It was said that there is no place for them. Out of 173, 15 successful candidates are still unemployed today and are wandering from pillar to post, there is no hearing for their problems. I have also written to Ministry of Personnel in this regard. But they have replied what they get ready made answers from the lower hierarchy. They have not given any thought to it or gone into the facts to find out reality in this regard or as to what difficulty they have undergone this connection. My demand is that proper inquiry should be conducted in this regard and 15 left out but successful candidates should be given proper place. This may be pointed out that 27 percent of 707 is atleast 190, out of which only 173 candidates have been considered against the reserved quota and even 15 from among them, have been left out. Therefore, the quota of 27 percent should be filled up.

[English]

SHRI DILEEP SANGHANI (Amreli) : Thank you, Sir. I want to raise this issue. Under the Inter-State Water Disputes Act, the hon. Tribunal has given its final award in 1978 that the height of the Sardar Sarovar Dam in Gujarat over the Narmada river would be 455 feet. Over this decision of the Tribunal, no review or any change is allowed or permitted by anyone.

MR. DEPUTY-SPEAKER : Nobody should read anything in the Zero Hour. So, please be brief.

SHRI DILEEP SANGHANI : Yes, Sir.

However, certain vested interests and Madhya Pradesh State Government are trying to have change in the height of the said dam. The people of Gujarat oppose this malicious device of these vested interests and they will not tolerate any change in the height of Narmada Sardar Sarovar Dam. The Central Government should make its stand very clear over this point.

SHRI P.S. GADHAVI (Kutch) : Mr. Deputy-Speaker, Sir, the Narmada River Water Dispute Tribunal has given an award stating that the height of the Narmada Sardar Sarovar Dam should be 455 ft. Despite that, the Prime Minister made a statement in the Press on 9.12.96 regarding that. It is reported in the Press as follows :

"The Prime Minister Shri H.D. Deve Gowda on Sunday said that the height of the Sardar Sarovar Dam recommended by the Narmada Tribunal was not final and Centre would take a decision on it in consultation with the affected States. Talking to the reporters at the Indore Airport, Shri Gowda said that the Union Government would put up its view before the Supreme Court."

[Translation]

Honourable Prime Minister when comes to Gujarat, says that the height of the dam will not be lowered—even by one feet and when he goes there he tells something different. I want that honourable Prime Minister and Central Government should clear the position.

[English]

DR. ARUN KUMAR SARMA (Lakhimpur) : Mr. Deputy-Speaker, Sir, I stand here to raise an important issue regarding the shifting of the Corporate Office of the Oil India Limited which was decided in 1991. As per the decision of the Oil India Limited, the Deputy Commissioner of Kamrup District was requested to acquire a plot of land measuring about 300 *bigas* in Greater Guwahati area. That plot was in Mirzapur Village, Polashbari Circle of Kamrup District and Oil India Limited decided to shift the Corporate Office from New Delhi to that place. Since then, Oil India Limited did not take any action. The cultivators cannot use that land either for agricultural purpose or for commercial purpose. They are not paid the compensation also nor

Oil India Limited is going there to establish its office. It is an urgent matter. So, I request the Ministry of Petroleum and Natural Gas, through you, to instruct the concerned officials and the Oil India Limited to immediately dispose off the cases so that the office is immediately shifted and the cultivators get the compensation which is due to them.

[Translation]

SHRI RAM TAHAL CHAUDHARY (Ranchi) : Mr. Deputy Speaker Sir, I want to draw the attention of the Government towards the national highways of my constituency. Roads are in dilapidated condition and accidents occur frequently and many have lost lives. For example on G.T. road, Ranchi-Tata road, Ranchi-Patna Road, Ranchi-Gumla Road, Chandil-Purulia Road, Ramgarh-Bokaro road, etc. one to three four feet deep pits have come up. These roads are in a very pitiable condition. The work on national highways is not done properly and the roads built afresh could not work for even one month. I would like to draw the attention of the Government towards this problem. In the forest area of our constituency, for example in Ranchi, there are two to four rivers which have no bridges due to which people live in islands for six months all-together. Even an amount of Rs. two-to four crores is not spent there. People live like they were on an island... (Interruptions) Thousands of families are affected.

Sir, I would like to quote only the names. The construction of bridges on Silli, Chandel, Bhaya, Barendra and Radhu rivers at Silli, AndonRadhu at Paeeka, and on Kanchi river near Banku is a must one. If bridges are built on these rivers, it would be very beneficial to the farmers. Alongwith this, the condition of village roads is very pitiable, and I want that the Government of India should allocate money for that and get it constructed.

[English]

MR. DEPUTY SPEAKER : The House stands adjourned for Lunch till Forty Minutes Past Fourteen of the Clock.

13.42 hrs.

*The Lok Sabha then adjourned for Lunch till Forty Minutes past Fourteen of the Clock.*

14.46 hrs.

*The Lok Sabha reassembled after Lunch at forty six Minutes Past-fourteen of the Clock.*

(Mr. Deputy Speaker in the Chair)

[Translation]

SHRI NITISH KUMAR (Barh) : Mr. Deputy Speaker Sir, the many people who died in the truck accidents

two days back, they all belonged to one village Arai in my constituency. Yesterday, I went there and met the family members affected by it. The death of so many people of one village is first incident in my life. I have not heard like this before. Today that village gives a deserted look. 11 persons have died from one joint family 7 have died from another family and many families are such that nobody is left except crying children. Here and there, one or two women are left. Here it leads to social problem. Through you, we want to attract the attention of the Central Government. State Government has announced to give one lakh of rupees as compensation but there are several such problems about which the Central Government should also think. When such type of incidents take place, what sort of help should be tendered for this. A permanent fund should be established.

The second thing is that in such incidents, bad roads are solely responsible for the mishap. The road has been built many years back. I tried several times to get this road repaired but the road is in dilapidated condition. The driver lost the concentration and the truck went upside down and the accident took place. The pit nearby the road was full of water and people fell into it. The truck which was loaded with metals fell down on the people. Most of them died due to suffocation. Some people were rescued by local efforts. At the time of incident, people gathered from the nearby places. When they narrated the story, it appeared that due to bad condition of the road, this accident took place. The people of this area have been demanding the repair of the road since long there. As a public representative I have been voicing their problem. In villages, roads are built but they are not maintained properly. The Union Government sanctions money for the construction of roads under its minimum needs programme under head of Employment Guarantee Scheme and Jawahar Rojgar Yozna, but due to the lack of funds for repairing these remain in damaged condition because once roads are constructed repair work does not carried out regularly. We can not provide money for repairing under the Local Development Scheme, though we can sanction money for the construction of roads. So the funds which are available we should utilise that for repairing of the roads. There should also be a provision for the extension and repairing of the roads in rural areas. I would like to request that keeping in view social responsibility those families which have been displaced due to this incident may be provided help by the Government. A representative of Central Government should go there and take stock of the position and provide help for rehabilitation of victim families whose financial position is very bad. In this hour of crisis this assistance from Central Government will be proved helpful to them. I think the House is agree with my views. I express my grief for the victim families and pray to God give them strength to bear this tragedy.

Mr. Deputy Speaker, I thank you for giving me an opportunity to express my feelings over this incident.